

পঞ্জীভুক্ত নম্বৰ—ক-12

Registered No.—A-12

অসম



ৰাজপত্ৰ

समयमेव जयते

The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত-কৰ্তৃত্ব দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 43 দিশপুৰ, সোমবাৰ, 18 মাৰ্চ, 1974 চন, 27 ফাল্গুন, 1895 শক
No .43 Dispur, Monday, March 18, 1974, 27th Phalguna,
1895 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LAW DEPARTMENT

NOTIFICATION

The 14th March 1974

No.LJL.545/73/10.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information:—

ASSAM ACT X OF 1974

(Received the assent of the Governor on the 9th March 1974)

THE ASSAM STATE LEGISLATURE
MEMBERS' (REMOVAL OF DISQUALIFICATIONS)
(AMENDMENT) ACT, 1973

An

Act

further to amend the Assam State Legislature Members' (Removal of Disqualifications) Act, 1950.

Preamble.

Whereas it is expedient further to amend the Assam State Legislature Members' (Removal of disqualification) Act, 1950, hereinafter called the Principal Act, in the manner hereinafter appearing; Assam Act XIII of 1950.

It is hereby enacted in the Twenty-fourth Year of the Republic of India as follows:—

Short title, extent and commencement.

1. (1) This Act may be called the Assam State Legislature Members' (Removal of Disqualifications) (Amendment) Act, 1973.

(2) It shall have the like extent as the Principal Act.

(3) It shall come into force atonce.

Amendment of item number 7 of the Schedule to the Principal Act.

2. In item number 7 of the schedule to the Principal Act, after the words "The Office of Chairman" occurring at the beginning, the punctuation "(,)" shall be deleted and the words "and Director of the Assam State Warehousing Corporation and of Public Sector Corporations like Major Industries Development Corporation and Small Industries Development Corporation, etc. and Chairman" followed by the punctuation "(,)" shall be added.

Md. SAADULLAH,
Joint Secy. to the Govt. of Assam,
Law Department.